

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL Nos.E/53082-53084,53117/2015-EX[DB], E/50043/2016-EX[DB]

(Arising out of Order-in-Original No.08-COMMR-MEERUT-2015 dated 26/03/2015 passed by Commissioner, Central Excise & Service Tax, Meerut)

Shri Durvesh Kumar
(In Appeal No.E/53082/2015-EX[DB])

Shri Ashok Arora
(In Appeal No.E/53083/2015-EX[DB])

Shri Shekhar Raghuvanshi
(In Appeal No.E/53084/2015-EX[DB])

Shri Sailender Raghuvanshi
(In Appeal No.E/53117/2015-EX[DB])

M/s R K Industries
(In Appeal No.E/50043/2016-EX[DB])
Vs.

Appellant

Commissioner of Central Excise, Meerut-I

Respondent

Appearance:

Absent On Call
Shri Pawan Kumar Singh, Superintendent (AR),

for Appellant
for Respondent

CORAM:

Mrs. Archana Wadhwa, Hon'ble Member (Judicial)
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 11/09/2018
Date of Decision : 11/09/2018

FINAL ORDER NO.72178-72182/2018

Per: Mrs. Archana Wadhwa:

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated in Court)

Sd/-

(Anil G. Shakkarwar)
Member (Technical)

Sd/-

(Archana Wadhwa)
Member (Judicial)

Nihal